CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.135/94

Thursday, this the 20th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

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1. Jacob Joseph, Fireman, INS Dronach	narya, Naval Base, Cochin.
2. VM Valsan, Fire Engine Driver,	-do-
3. AJ Chacko, Fireman GDE Π ,	-do-
4. A Nazeer, Fireman Gd.II	-do-
5. PK Ramesan, Fireman Gd II,	-do-
6. KG Madu, Fireman,	-do-
7. S Vijaya Kumar, Fireman Gd I,	-do-
8. K Sukumaran, MT Cleaner,	-do-
9. MR Felix, UD Clerk,	-do-
10. KV Ramani, LD Clerk,	-do-
ll. VS Leela, LD Clerk,	-do-
12. Santha Balan, UD Clerk,	-do-
13. T Narayanan Kutty, LD Clerk,	-do-
14. KM Mary, UD Clerk,	-do-
15. MF Joseph, Unskilled Labourer,	-do-
16. K Kunjukrishna Pillai, Unskilled	Labourer, -do-
17. VC Parameswaran, Fireman Gd II	-do- Applicants
By Advocate Shri M Rajagopalan.	•

- ۷s.
- Flag Officer Commanding-in-Chief, Southern Naval Command, Cochin.
- Union of India represented by the Secretary, Ministry of Defence, New Delhi.

....Respondents

By Shri George Joseph, Addl Central Govt Standing Counsel.

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants claim benefits similar to those granted to applicants in OA 609/89, and OA 434/89. Determination of their

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eligibility to get the benefits, must be preceded by a fact adjudication.

- 2. Respondents or such of them as are competent, will examine whether applicants are similarly situated as the applicants in OA 609/89, and OA 434/89. If they are so situated, they will be granted benefits similar to the benefits granted to applicants in those two cases. A fact adjudication, and consequent decision will be taken in the matter, within four months from today. We alert respondents to adhere to the time limit.
- 3. Application is disposed of. No costs.

 Dated the 20th January, 1994.

Wenteknihan PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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